

SCHEDULE

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India

Insolvency Resolution Process for Corporate Persons) Regulations 2016,

FOR THE ATTENTION OF CREDITORS OF [JAIN STUDIOS LIMITED]

S.N.	Relevant Particulars	
1	Name of the Corporate Debtor	JAIN STUDIOS LIMITED
2	Date of incorporation of corporate debtor	03/01/1991
3	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4	Corporation Identity No. / Limited Liability Identification No. of corporate debtor	L92199DL1991PLC042611
5	Address of the registered office and principal office (if any) of corporate debtor	SCINDIA VILLASAROJINI NAGAR RING ROAD NEW DELHI DL 110023 IN
6	Insolvency commencement date in respect of corporate debtor	26th February 2020
7	Estimated date of closure of insolvency resolution process	24th August 2020
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional	MANISH AGARWAL IBBI/IPA-002/IP-N00223/2017-18/10904
9	Address and e-mail of the interim resolution professional , as registered with the Board	707, Saket, Opp. Rohtash Sweets Meerut-250001, Uttar Pradesh Email: manishfcs@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	205,2nd Floor, Rohit House Tower-2, Tolstoy Marg, Connaught Place, New Delhi-01 Email: cirp.jainstudios@gmail.com
11	Last date of submission of claims	11th March 2020

12	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim professional	N.A
13	Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three name for each class)	N.A
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address : N.A

Notice hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **[JAIN STUDIOS LIMITED]** on **26th February, 2020**.

The creditors of **[JAIN STUDIOS LIMITED]**, are hereby called upon to submit their claims with proof on or before **11th March 2020** to the interim resolution professional at the address mentioned against entry No.9 and 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, Shall indicate its choice of authorized representative from among the three Insolvency professionals listed against entry No. 13 to act authorized Representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Meerut

Date: 28th February 2019

Name and Signature of interim resolution Professional:



MANISH AGARWAL